

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 188/2017

In the matter of :

Vishwakarma Enterprises (India) Pvt. Limited

.. PETITIONER

SECTION

Under Section 252

Order delivered on 05.7.2018

Coram :

(R. VARADHARAJAN)  
HON'BLE MEMBER (JUDICIAL)  
(Dr. VK Subburaj),  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Shyam Sunder Mangla, CA with Mr. Ashish  
Dhiwan, Director

For the Respondent/Corporate Debtor :-

For the Intervener

: Ms. Easha Kadian for Ms. Lakshmi Gurung, *st. Counse*  
Income tax Department  
Mr. Manish Raj, Co. Prosecutor for ROC

ORDER

Learned authorized representative for the Appellant is present and seeks some time to file the Returns as well as Form 26-AS in relation to two years immediately preceding to the date of striking off. For this purpose, 10 days time is granted.

Post the matter on 26.7.2018.

*Sd/-*

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
05.7.2018